

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 2398 of 2012**

Ganouri Mandal ..... Petitioner  
Versus  
State of Jharkhand & Ors. .... Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through :-Video Conferencing)**

For the Petitioner : None  
For the Respondents : Mr. Manoj Kumar, G.P.-II

**06/ 10.09.2021.**

Nobody appears on behalf of the petitioner.

It appears from office note dated 07.09.2021 that defect nos.1 to 4 as pointed out vide stamp reporting dated 26.04.2012 have not been removed.

Defect nos.1 to 4 are as follows:-

Defect no.1- Subject may be mentioned in index page.

Defect no.2- C.F.S. of Rs.230/- is payable on petition.

Defect no.3- Year of case no. of annexure 2 mentioned in para & sub-para 13 may be verified from respective annexure at page no.16.

Defect no.4- T/c of page nos. 15 to 17 and 24 to 27 may be given due to not easily readable with certification of certify to be true.

It appears that the Writ petition was listed before the Lawazima of Registrar (Establishment) on 25.07.2012, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 03.09.2012, but no one appeared on behalf of the petitioner.

Thereafter the Writ petition was listed before the co-ordinate Bench on 08.10.2012 and one week time was granted to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 30.04.2012.

Put up this case on 29.09.2021.

Office is directed to reflect the name of learned counsel, Mr. Manoj Kumar, G.P.-II in the cause-list.

**(Kailash Prasad Deo, J.)**